IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-285/(ND)/2017

In the matter of:

M/s. Raj Vihar Infra. & Consultants Ltd.

..PETITIONER

SECTION:

Under Section 252 (3)

Order delivered on 03.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant: Mr. Pankaj Kumar, Applicant

For the Respondents

For the RD(N)

: Mr. Manish Raj, Company Prosecutor

ORDER

The authorized representative for the petitioner is present. Learned representative for the ROC is also present.

It has been pointed by Learned representative of ROC that petition has not been filed as per the prescribed appeal format under the provisions of Section 252 of the Companies Act, 2013 and, as such, presently it cannot be entertained in the present format.

Let the petitioner file in the appropriate format of appeal as mandated under Section 252 of the Companies Act, 2013.

List the matter as and when the same is filed as per the prescribed Appeal format by the petitioner.

> (R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 03.10.2017